

(h) the policy of allotment particularly when the qualified Scheduled Caste and Scheduled Tribe Engineers were not considered for allotment ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) 15% out of 294 flatted factories.

(b) 40

(c) 3

(d) 4 were considered for allotment. The fifth one had submitted a scheme for the manufacture of aluminium building hardware which was not considered suitable for production in a flatted factory and was, therefore, rejected.

(e) 23.

(f) The broad criteria for allotment or rejection were as under:—

- (i) The industry/project should be employment oriented;
- (ii) Other things being equal, the industries with export potential or import substitution or catering to the defence and Govt. requirements would be given preference.
- (iii) The applicant should be a bona fide resident of Delhi.
- (iv) The industries/projects selected should be suitable for functioning in a flatted factory of a limited size, where there was limitation of power upto 5 H.P. and water supply was not available for individual units and should fall in one of the following categories:—
 - (1) Electrical Industries.
 - (2) Readymade Garments.
 - (3) Light Fabrication Industries.
 - (4) Light Engineering Industries.
 - (5) Plastics and Pharmaceuticals.
 - (6) Electronics.
- (v) Projects which were not considered suitable for functioning in the complex by virtue of excessive requirement of power/water or nature of machinery or otherwise emitting noxious and hazardous effluents were not considered.
- (vi) the applicants were considered only under one category of their option even if they fulfilled the conditions of more than one category.

(g) No flatted factory remains unallotted, as the reservations were subject to the provision that, if adequate number of deserving candidates were not available, the remaining number would be treated as un-reserved and allotted to general category.

(h) Does not arise.

Sales Tax on Match Industry

4519. SHRI N. SOUNDARJAN :
SHRI D. S. A.
SIVAPRAKASAM. :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that several units in tiny sector of the Match Industry are suffering because of pressure from mechanised and bigger sector units;

(b) whether Government are also aware that pressure is being brought on the Delhi Administration to impose sales tax to cripple further the growth of tiny sector; and

(c) if the Answer to part(a) is in the affirmative, the steps taken by Government to safeguard the interests of tiny sector ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (c). Position is being ascertained from the concerned Ministries.

(b) Government have no information.

नई दिल्ली नगर पालिका के सफाई तथा
खाद्य अधिकारियों द्वारा दुकानदारों
को नोटिस दिया जाना

4520. श्री कल्पनाथ सोनकर : क्या
गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नई दिल्ली नगर पालिका के स्वास्थ्य विभाग के सफाई तथा खाद्य अधिकारी, मुख्य सफाई निरीक्षक तथा सफाई निरीक्षक पी० एफ० ए० एक्ट, 1954 के अधीन कार्य करने में सक्षम हैं और यदि हाँ, तो इस बारे में जारी की गई अधिसूचना की तारीख और संख्या क्या हैं;